

(19)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P. NO. 190/1996  
in  
D.A. NO. 1629/1991

New Delhi this the 13th day of September, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN  
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Dr. S. C. A. Rituparna,  
A-148, Vivek Vihar,  
Delhi - 110095. ... Petitioner

( By Dr. D. C. Vohra, Advocate )

-Versus-

Shri Salman Haider,  
Foreign Secretary,  
Government of India,  
Ministry of External Affairs,  
South Block,  
New Delhi - 110011. ... Respondent

( By Shri M. K. Gupta, Advocate )

The petition having been heard on 13.9.1996  
the Tribunal delivered on the same day the  
following :

O R D E R

CHETTUR SANKARAN NAIR, J., CHAIRMAN —

Petitioner complains that the directions in  
D.A. 1629/1991 have not been complied with, in  
the sense that the compliance is not in accordance  
with law. Compliance there is, but whether the  
compliance ought to be in another way, is a matter  
outside the contemplation of contempt proceedings.  
Petitioner may pursue independent remedies, if  
so advised.

2. We see no reason to proceed with the contempt  
petition. It is dismissed.

Dated, the 13th September, 1996.

*R. K. Ahooja*  
( R. K. Ahooja )  
Member (A)

*Chettur Sankaran Nair, J.*  
( Chettur Sankaran Nair, J. )  
Chairman

/as/